

राष्ट्र शव

# The Assam Gazette

# EXTRAORDINARY

প্ৰান্ত কর্তুখৰ আৱা প্ৰকাশিত

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### GOVERNMENT OF ASSAM

## ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

#### NOTIFICATION

The 7th April 1984

No.LGL.15/84/57.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

#### ASSAM ACT NO. VIII OF 1984

(Received the assent of the President on 7th April, 1984).

THE CODE OF CRIMINAL PROCEDURE (ASSAM AMENDMENT) ACT, 1984

> An Act

further to amend the Code of Criminal Procedure (Assam Amendment) Act, 1983 (Assam Act No. III of 1984).

> Whereas it is expedient further to amend the Code of Criminal Procedure (Assam Amendment) Act, 1983 (Assam Act No. III of 1984) hereinafter called the Act, in the manner hereinafter appearing;

It is hereby enacted in the Thirty-fifth Year of the Republic of India, as follows:-

Short title, extent and ment.

- 1. (i) This Act may be called the Code commence- of Criminal Procedure (Assam Amendment) Act. 1984.
  - (ii) It shall come into force at once.
  - (iii) It extends to the whole of the State of Assam.

Amendment of Section I of Assam Act No. III of 1984. follows:-

- 2. In the Act, in Section I,-
- (a) the Clause (ii) shall be substituted as
- "(ii) It shall be deemed to have come into force on the date of expiration of the Code of Criminal Procedure (Assam Amendment) Ordinance 1983 (Assam; Ordinance No. III of 1983)."
- (b) after Clause (iii), the following shall be inserted as new Clause (iv), namely:-"(iv) It shall be in operation for a period of one year."

3. In the Act, in Section 3 in sub-section (2) (b), of Section 3 after the words "Indian Penal Code", the of Assam colon (:) shall be deleted and thereafter the III of 1984. following shall be inserted, namely:-

> "with imprisonment which may extend to three years or with fine or with both."

Insertion of 4. In the Act, after Section 5 the following shall be inserted as a new Section 6, namely:—

- "6. Repeal and Savings-
- (1) The Code of Criminal Procedure (Assam Amendment) Ordinance, 1983 (Assam Ordinance No. III of 1983) is hereby repealed.
- (2) Notwithstanding such repeal-
  - (a) any action taken or any order passed or any proceedings commenced or anything whatsoever done under the Ordinance so repealed shall continue and be deemed to have continued and shall have effect as if taken, passed, commenced or done under the corresponding provisions of this Act.
  - (b) Any action taken, order passed or other acts and things done by any officer acting or purporting to act under the Ordinance so repealed shall be valid and shall be deemed always to have been valid and shall not be called in question in any Court on the ground of incompetency of the Officer to act under the Ordinance so repealed."

Repeal and savings.

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- 5. (1) The Code of Criminal Procedure (Assam Amendment) Ordinance, 1984 (Assam Ordinance No.III of 1984) is hereby repealed.
  - (2) Notwithstanding such repeal, any action taken or any order passed or any proceedings commenced or anything whatsoever done under the Ordinance so repealed shall continue and be deemed to have continued and shall have effect as if taken, passed, commenced or done under the corresponding provisions of this Act.

MD. SAADULLAH, Secretary to the Govt. of Assam, Legislative Department.